



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Mon., the 5th Nov., 2018/14th Kart., 1940. [No. 31-4

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 5th November, 2018.

The following Act has been assented to by the Governor on
5th November, 2018 and is hereby published for general information :—

**JAMMU AND KASHMIR MUNICIPAL LAWS
(AMENDMENT) ACT, 2018**

(Governor Act No. XXIII of 2018)

[5th November, 2018.]

Be it enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Municipal Act, 2000, and the Jammu and Kashmir Municipal Corporation Act, 2000.

In exercise of the powers vested under Proclamation No. P-I/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

CHAPTER I

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Municipal Laws (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

CHAPTER II

Amendment to the Jammu and Kashmir Municipal Act, 2000

2. *Amendment of section 22, Act XX of 2000.*—In section 22 of the Jammu and Kashmir Municipal Act, 2000, the words “through open ballot” shall be omitted.

CHAPTER III

Amendment to the Jammu and Kashmir Municipal Corporation Act, 2000

3. *Amendment of section 36, Act XXI of 2000.*—In sub-section (1) of section 36 of the Jammu and Kashmir Municipal Corporation Act, 2000, the words “through open ballot” shall be omitted.

SATYA PAL MALIK,
Governor.

(Sd.) ACHAL SETHI,
Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.